

Listed on : 21.09.2015

Court No. :

Item :

SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. 10164 OF 2013

WITH

CRIMINAL MISCELLANEOUS PETITION NOS. 25934, 25935 & 23936 OF 2013

(Applications for permission to file additional documents, stay and exemption from filing certified copy of the Impugned Order)

Dinesh Pratap Singh ...Petitioner(s)

VERSUS

State of Uttar Pradesh ... Respondent(s)

REVISED OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 6th December, 2013 when the Court was pleased to pass the following order:

**"Delay condoned.
Issue notice."**

Accordingly Show Cause Notice was issued to the Respondent/State by registered post A.D. on 19th December, 2013.

Ms. Pragati Neekhara, Advocate has on 14th February, 2015 filed Vakalatnama/Appearance on behalf of sole Respondent/State.

Service of Show Cause Notice is complete.

The matter above mentioned was listed before the Court of Registrar on 6th July, 2015 when the following order was passed :

"Despite opportunity granted to the sole respondent, the counter affidavit has not been filed. Matter is in complete category. Therefore, the same shall be processed for listing before the Hon'ble Court as per rules."

It is submitted that Ms. Pragati Neekhara, Advocate has on 14th September, 2015 filed Counter Affidavit on behalf of sole

Cont....2/-

:2:

SLP (Crl.)No. 10164/2013

Respondent/State. Copy of the same is circulated herewith for kind perusal of the Hon'ble Court.

The matter above mentioned is listed before the Hon'ble Court with this revised office report.

DATED this the 15th day of September, 2015.

sd/-

ASSISTANT REGISTRAR

COPY TO:

1. Ms. Liz Mathew, Advocate
59, Lawyer's Chambers, S.C.I., N.D.
2. Ms. Pragati Neekhara, Advocate
17-B, I.P. Estate, IAEA House, N.D.

c4/dk

ASSISTANT REGISTRAR